

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
CPR LABORATORIES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	CPR LABORATORIES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	11-03-2016
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Andhra Pradesh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24100AP2016PTC098502
5.	Address of the registered office and principal office (if any) of corporate debtor	10-01-118/2, Mehar Nagar, Near Mophan School, Old Gajuwaka, VISAKHAPATNAM AP 530026 IN
6.	Insolvency commencement date in respect of corporate debtor	11-11-2021 (Order received by IRP on 15-11-2021).
7.	Estimated date of closure of insolvency resolution process	10-05-2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	PAVAN KANKANI IBBI/IPA-002/IP-N00368/2017-18/11062
9.	Address and e-mail of the interim resolution professional, as registered with the Board	#302,3-6-140/A, 3 rd Floor, City Centre, Himayat Nagar, Hyderabad - 500 029, Telangana. Email: ippavankankani@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Pavan Kankani, IRP-CPR Laboratories Private Limited #302,3-6-140/A, 3 rd Floor, City Centre, Himayat Nagar, Hyderabad - 500 029, Telangana. Email: cirp.cpr@gmail.com
11.	Last date for submission of claims	26-11-2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the CPR LABORATORIES PRIVATE LIMITED on 11-11-2021 (date of receipt of order by IRP 15-11-2021).

The creditors of CPR LABORATORIES PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before 26-11-2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


PAVAN KANKANI
IBBI/IPA-002/IP-N00368/2017-18/11062

Date: 15-11-2021
Place: Hyderabad